

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2942 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Akhilesh Gupta**  
**S/O Shri Ajay Kumar Gupta**  
**R/O Ward No. 3, Adarsh Colony, Tehsil & District Udhampur.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-840-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50908-16 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhilesh Gupta, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2943 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Amodhni Gupta**

**D/O Shri Suraj Parkash Gupta**

**R/O House No, 114/2 Vijay Nagar, Talab Tillo, Tehsil Jammu West & District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-841-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50917-25 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amodhni Gupta, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 50926-34 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Anmol Jasrotia**

**D/O Shri Ranbir Singh Jasrotia**

**R/O Sec -10A, Extn, Lane No .7, Trikuta Nagar, Greater Jammu, Tehsil & District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-842-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50926-34 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anmol Jasrotia, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2945 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Arpan Jain**

**S/O Shri Raj Kumar Jain**

**R/O H.No 45-C, Gali Hakim Paras Ram, Jain Bazar, Tehsil & District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-843-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50935-43 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arpan Jain, Advocate**  
.....for information and necessary action:

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2946 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Ashita Bakshi**

**D/O Shri Ashok Kumar Bakshi**

**R/O 224-A Gandhi Nagar, Tehsil Bahu District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-844-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50944-52 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ashita Bakshi**, Advocate  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2947 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Atharv Anand**  
**S/O Shri Munish Kumar**  
**R/O H.No. 60, Sector 1-A Extension, Channi Himmat Tehsil Bahu**  
**District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-845-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50953-61 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atharv Anand, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2948 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Awantika Sambyal**  
**D/O Shri Kulbhushan Singh**  
**R/O Ward No .12, Near Jarai Morh Mohalla Parliwand, Tehsil &**  
**District Kathua.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-846-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50979-07 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Awantika Sambyal, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2949 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Gorav Kotwal**  
**S/O Shri Daya Krishan Kotwal**  
**R/O Channi Chinta, Tehsil Bhaderwah District Doda.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-847-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50988-96 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gorav Kotwal, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2950 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Imran Nazir**  
**S/O Shri Nazir Hussain**  
**R/O Village Jughal Tehsil Mendhar District Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-848-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50997-60004 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Nazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2900/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Kamaksh Sharma**  
**S/O Shri Yash Paul Sharma**  
**R/O House No.216-B, Sector -2, Upper Roopnagar, Tehsil & District**  
**Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-849-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50524-31/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamaksh Sharma, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2951 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Marvi Singh**  
**D/O Shri Saroop Singh**  
**R/O Ward No .7, Near Police Station, Lakhanpur Tehsil & District**  
**Kathua.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-850-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60005-13 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Marvi Singh, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2952 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Musavir Aftab**  
**S/O Shri Noor Mohd**  
**R/O 70, Jathi Assar, Tehsil Assar District Doda.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-851-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60014-22 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musavir Aftab**, Advocate  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2953/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Muyeen Javeed**  
**S/O Shri Javeed Iqbal**  
**R/O Panla Maligam, Tehsil Pogal Paristan, District Ramban.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-852-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60023-30/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muyeen Javeed**, Advocate  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2954 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Naser Katoch**

**S/O Shri Abdul Rehman Katoch**

**R/O Pogal, Tehsil Pogal Paristan (Ukhral), District Ramban.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-853-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60031-3A/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naser Katoch, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29550/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Neeraj Kundan**

**S/O Shri Puran Chand Kundan**

**R/O House No.78 Trikuta Nagar, Ext. I B, Tehsil Bahu, District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-854-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60039-46/RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kundan, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2956 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Nipun Gandhi**

**S/O Shri Joginder Paul Gandhi**

**R/O House No .45, Housing Colony Roop Nagar, Sector-5 Janipur,  
Tehsil Jammu North, District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-855-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60047-54 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nipun Gandhi, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2957/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Peehu Gupta**

**D/O Shri Gopal Gupta**

**R/O Ward No.1, Near Police Lines, Tehsil & District Kathua.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-856-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60057-64 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Peehu Gupta, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29584/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Prinka Padwal**  
**D/O Shri Pawan Singh**  
**R/O Satoora, Ward No. 1, Rajput Mohalla, Tehsil Hiranagar District**  
**Kathua.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-857-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 6006573 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prinka Padwal, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29594/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Priya Padwal**  
**D/O Shri Pawan Singh**  
**R/O Pranjali, Tehsil Dinga Amb, District Kathua.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-858-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60074-A1 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Padwal, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29604/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Priyanka Katal**  
**D/O Shri Vikram Singh**  
**R/O Regal, Tehsil Rajpura District Samba.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial/No. JK-859-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60082-89/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Samba.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Katal**, Advocate  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29614/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Raman Singh**

**S/O Shri Angraz Singh**

**R/O Ward No .2, Near Govt High School, Saloon, Tehsil Pouni District Reasi.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-860-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60090-97/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Reasi.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raman Singh, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2962 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Ridhi Sharma**  
**D/O Shri Ajay Kumar**  
**R/O Latori Road ,Kalika Nagar, Village Kun Daroorian Tehsil Katra**  
**District Reasi.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-861-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60098-105 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Reasi.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ridhi Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2963 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Rohan Sharma**  
**S/O Shri Ram Parsad**  
**R/O Village Kako, Tehsil Gandoh District Doda.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional/LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-862-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60108-15 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohan Sharma, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2964 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Rohit Singh**

**S/O Shri Swaran Singh**

**R/O Chack Jaggar, Sangrampur, Nagbani, Tehsil Marh District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-863-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60117-25 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Singh**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2965 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Sanath Sabharwal**  
**S/O Shri Rakesh Kumar**  
**R/O Chainpur, Tehsil Kalakote District Rajouri.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-864-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60126-33 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanath Sabharwal, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2966 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Sarabjit Kour**

**D/O Shri Gurdev Singh**

**R/O Kaku-De Kothey, Pindi Charkan Kalan, Tehsil & District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-865-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60134-41 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sarabjit Kour, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2967 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Sheikh Mozam Ishtiaq**  
**S/O Shri Sheikh Ishtiaq Masood**  
**R/O House No. 376, Mumtaz Manzil, Dalpation, Tehsil & District**  
**Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-866-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60142-50 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Mozam Ishtiaq, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2968 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Simranjeet Kour**  
**D/O Shri Gurbakhash Singh**  
**R/O Village Kaloen, P.O Faloura, R.S Pura, Tehsil Suchetgarh District**  
**Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-867-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60151-59 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simranjeet Kour, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29698/2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Syed Fida Hussain Kazmi**  
**S/O Shri Khurshid Hussain Kazmi**  
**R/O Ward No.1, Village Pindi Tehsil Mandi District Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-868-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60175-82/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Fada Hussain Kazmi, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29704/2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Tarun Kumar**  
S/O Shri Jagga Ram  
R/O Village Raipur Satwari, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-869-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar Administration

No: 60103-90 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Kumar**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2971 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Umar Farooq**  
**S/O Shri Farooq Ahmed**  
**R/O Shalagadi, Chamalwas Tehsil Banihal District Ramban.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-870-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 60191-90 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Farooq, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 297208/2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Usman Ul Haq**  
**S/O Shri Mohammad Saleem**  
**R/O Banola, Mohalla Chowkidar, Tehsil Mendhar, District Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-871-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60199-106 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Ul Haq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2973 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Wahied Ahmed**

**S/O Shri Azad Hussain**

**R/O Narol, Chhatral, Sullah/Narol, Tehsil Mendhar District Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-872-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**  
*10-09-2025*

No: 60907-14/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wahied Ahmed**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**  
*10-09-25*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2974 of 2025 /RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Zaheer Abass**

**S/O Shri Mir Hussain**

**R/O Hanjeli P/O Gakhrote, Tehsil Koteranka District Rajouri.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-873-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 60215-22 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaheer Abass, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2889 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Athar Latief**

**S/O Mohd Latief Haji**

**R/O Alamdar Colony Phase II, Tehsil Charari - Sharief, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-874-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*ammi*  
*08-09-2025*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50318.25 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Athar Latief**, Advocate  
.....for information and necessary action.

*ammi*  
*08-09-25*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2890 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Aadil Ahmad Ahangar**  
**S/O Abdul Rehman Ahangar**  
**R/O Kremshore, Tehsil Khansahib, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-875-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50326-33 /RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Ahmad Ahangar, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2891 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Athar Bashir**  
**S/O Bashir Ahmad**  
**R/O Dabtal Zainakadal, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-876-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50334-41/RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Athar Bashir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2092 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Azra Mehraj Bhat**  
**D/O Mehraj U Din Bhat**  
**R/O Shalla Kadal, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-877-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50342-49 /RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azra Mehraj Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2893 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Abdul Basit Shah**  
**S/O Shabir Ahmad Shah**  
**R/O Waniyar, Safa Kadal, Tehsil Eidgah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-878-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*sanvi*  
*08-09-2025*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50350-57/RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Basit Shah, Advocate**  
.....for information and necessary action.

*sanvi*  
*08-09-25*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2894 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Atif Mushtaq Wani**  
**S/O Mushtaq Ahmad Wani**  
**R/O Wani Mohalla Sultanpora, Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-879-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50358-65/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atif Mushtaq Wani, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2095 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Azhar Mehmood Malik**  
**S/O Mohd Saleem**  
**R/O Saiklu Tehsil Mandi, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-880-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50366-73 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azhar Mehmood Malik, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2896 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Aafia Hassan**  
**D/O Gh Hassan Bhat**  
**R/O Krangsoo Tehsil Mattan, Distrcit Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-881-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50374-81/RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aafia Hassan**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2897 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Aksa Jabeen**  
**D/O Syed Arshad Ahmad**  
**R/O Pahoo Tehsil Kakapora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-882-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50382-89/RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aksa Jabeen, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2898 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Abid Nazir Tarry**  
**S/O Nazir Ahmad Tarry**  
**R/O Herpora Katoo, Tehsil Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-883-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50390-97/RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Nazir Tarry, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2899 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Aaneisa Akhter**  
**D/O Gh Mohd Wani**  
**R/O Youngoora Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-884-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*sanvi*  
*08-09-2025*  
(Mohammad Yasin Beigh)  
Registrar Administration  
*R BK S*

No: 50358-65 /RG/LP Dated: 10 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aaneisa Akhter, Advocate**  
.....for information and necessary action.

*sanvi*  
*08-09-25*  
Registrar Administration  
*R BK S*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2900 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Afreen Rasheed**  
**D/O Mir Abdul Rasheed**  
**R/O Ganderpora, Tehsil Eidgah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-885-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50371-88 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afreen Rasheed, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2901 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Aaseya Rashid**

**D/O Abdul Rashid Malik**

**R/O Shah Mohalla Kullam Sonamarg, Tehsil Gund, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-886-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50389-96 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aaseya Rashid, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2902 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Athar Nisar**

**D/O Nisar Ahmad Lone**

**R/O Shah- Pora Payeen (Achoora) Tehsil Gurez, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-887-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50397-104 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Athar Nisar, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2903 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Darakshan Nisar**

**D/O Nisar Ahmad Khan**

**R/O Sarai Payeen, Amira Kadal, Tehsil Srinagar (South), District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-888-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50405-12 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Darakshan Nisar, Advocate**  
.....for information and necessary action:

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2904 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Iqra Majnoon**

**D/O Mohd Majnoon Mir**

**R/O Showkat Mohalla Maidan Pora Lolab, Tehsil Lalpora, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-889-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50413-20 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Majnoon, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2905 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Insha Yousuf**  
**D/O Mohammad Yousuf Bhat**  
**R/O Budoo Bagh Khanyar, Tehsil Khass, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-890-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50421-28 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Yousuf, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2906 of 2025/RG/LP

Dated: 10 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Insha**

**D/O Gh Mohd Shaksaz**

**R/O Batapora Hazratbal, Tehsil Srinagar North, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-891-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 5042936 /RG/LP Dated: 10 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2907 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Mohammad Idrees Khan**  
**S/O Mohammad Akbar Khan**  
**R/O Jalalsahib Mohalla Old Town, Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-892-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50516-23 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Idrees Khan**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2909 of 2025/RG/LP

Dated: 11 /09/2025

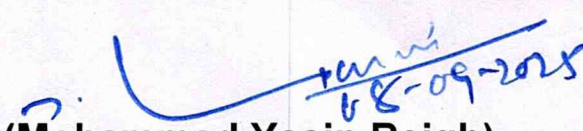
It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Malik Zainab**  
**D/O Mohd Shafi Malik**  
**R/O Khacharpora Baghat (Jehangir Colony- Ext), Tehsil Chanapora**  
**Natipora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-893-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50532-39/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malik Zainab, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2910 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Mabiya Khurshid**

**D/O Khurshid Ahmad Badar**

**R/O Zirpara New Housing Colony, Tehsil Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-894-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar Administration

No: 56540-47 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mabiya Khurshid, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2911 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Maroof Ahmad**  
**S/O Farooq Ahmad Chachi**  
**R/O Main Town Uri Ward No. 12, Tehsil Uri, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-895-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Yasin*  
*08-09-2025*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50548-55/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maroof Ahmad, Advocate**  
.....for information and necessary action.

*Yasin*  
*08-09-25*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2912 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Malik Shoaibul Islam**  
**S/O Ghulam Ahmad Malik**  
**R/O Herri Block Qadirabad Tehsil Trehgam, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional/LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-896-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50556-63/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Shoaibul Islam, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No. 2864 of 2025/RG/LP

Dated: 8 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Munaza Mushtaq**  
**D/O Mushtaq Ahmed**  
**R/O Nagam Tehsil Chadoora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-897-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 49941-48 /RG/LP Dated: 8 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munaza Mushtaq**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2913 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Mohammad Azhar**  
**S/O Fayaz Ahamd Gojree**  
**R/O Ganai Hamam Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-898-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50571-70/RG/LP Dated: 11/09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Azhar**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2914 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Muhib Makhdoomi**

**S/O Dr Altaf Makhdoomi**

**R/O Bagh- e – Mehtab House No 652, Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-899-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50584-91/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhib Makhdoomi, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29152 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Mir Moin Ul Islam**  
**S/O Iftikhar Ahmed Mir**  
**R/O Mir Pora Chareel Tehsil Banihal, District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-900-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50592-99/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Moin Ul Islam, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2916 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Novreen Mushtaq**

**D/O Mushtaq Ahmad Khan**

**R/O Shah Faisal Abad Batamaloo Tehsil Srinagar South, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-901-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50600-607/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Novreen Mushtaq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2917 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Nusrat Farooq**  
**D/O Farooq Ahmad Bhat**  
**R/O Bonmohalla, Mulphaq Tehsil Hazratbal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-902-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50608-15 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Farooq, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2918 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Sajrat Maqbool Mir**  
**D/O Mohd Maqbool Mir**

**R/O Hamdaniya Colony Bemina Sector 12, Tehsil Budgam, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-903-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50616-23 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sajrat Maqbool Mir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2919 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Sheikh Aqib**  
**S/O Ghulam Quadir Sheikh**  
**R/O Sardab Tulail Tehsil Gurez, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-904-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50624-31 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Aqib, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2920 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Sumirah Jan**  
**D/O Abdul Rashid Dar**  
**R/O Panzath Wanpora Tehsil Quazigund, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-905-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*1 ammi*  
*08-09-2025*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50632=39 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumirah Jan, Advocate**  
.....for information and necessary action.

*1 ammi*  
*08-09-25*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2921 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Suhaib Samad**  
**S/O Abdul Samad Beigh**  
**R/O Beigh Mohalla Watlar Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-906-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50646-53 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Samad, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2922 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Saniya Bashir**  
**D/O Bashir Ahmad Ahanger**  
**R/O Brass (Zugu Khyran) Tehsil Khansahib, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-907-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*amini*  
*08-09-2025*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50654-61 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saniya Bashir**, Advocate  
.....for information and necessary action.

*amini*  
*08-09-25*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2923 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Saima Yousuf**  
**D/O Mohammad Yousuf Bhat**  
**R/O Budoo Bagh Khanyar, Tehsil Khass, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-908-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50662-69/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Yousuf, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2924 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Shahid Ahmad Rather**  
**S/O Gh Mohammad Rather**  
**R/O Akhoon Mohalla Gupti Ganga Ishbar Nishat, Tehsil Hazratbal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-909-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50670-77 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ahmad Rather, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2926 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Saira Banoo**

**D/O Nazir Ahmad Khanday**

**R/O Masjid Mohalla Tander, Tehsil Dachhan, District Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-910-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Mohammad Yasin Beigh)  
Registrar Administration

No: 50750-57/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saira Banoo, Advocate**  
.....for information and necessary action.

Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2927 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Saira Akhtar**  
**D/O Mohd Ashraf Dar**  
**R/O Wapora Gundjahangir Naidkhai, Tehsil Hajin, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-911-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50758-65 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saira Akhtar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2929 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Sakeena Bano**  
**D/O Bashir Ahmad Sofi**  
**R/O Khanpeth Singhpora, Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-912-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50787-94/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakeena Bano, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2931 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Seerat Nazir**

**D/O Nazir Ahmad Hajam**

**R/O Hyder Mohalla Khawaja Bagh, Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-913-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50019-26 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat Nazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2939 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Tabish Farooz**

**D/O Farooz Ahmad Haroon**

**R/O Patli Pora Bala Chattabal, Tehsil South, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-914-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50827-34 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabish Farooz, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2933 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Tawseef Ahmad Bhat**

**S/O Ghulam Nabi Bhat**

**R/O Gousiya Colony, B. K. Pora, Tehsil Kani-pora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-915-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50035-42/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawseef Ahmad Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2934 of 2025/RG/LP

Dated: 11 /09/2025

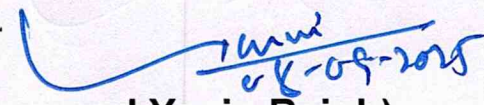
It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Tahir Rasheed Mir**  
**S/O Abdul Rasheed Mir**  
**R/O Hardu Aboora Tehsil Kwarhama, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-916-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50843-50 /RG/LP Dated: 11 /09/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Rasheed Mir, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2935 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Tahmeedah Gulshan**  
**D/O Ghulam Rasool Najar**  
**R/O Nadihal Tehsil & District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-917-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50851-58 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeedah Gulshan**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2936 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Umar Fatah**

**S/O Fatah Mohammad Sheikh**

**R/O Sheikh Mohalla Kawari, Tehsil Trehgam, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-918-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50859-66 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Fatah**, Advocate  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2937 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Uzma Jan**  
**D/O Aashaq Salam Ganie**  
**R/O Mohmmad Pora, Tehsil & District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-919-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50867-74/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Jan, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2938 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Yasir Qadir**  
**S/O Ghulam Qadir Bhat**  
**R/O Fathipora Bhatpora, Tehsil Charari Sharief, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-921-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50875-81 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Qadir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2939 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Ziyad Iqbal Bhat**  
**S/O Mohd Iqbal Bhat**  
**R/O L D Colony House No. 30 Rawalpura, Tehsil Chanapora / Natipora,**  
**District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-922-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50883-90/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ziyad Iqbal Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar Administration**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2940 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Ms. Uzma Jan**

**D/O Lt. Ghulam Ahmad Shah**

**R/O Guchi Mohalla Aishmuqam, Tehsil Pahalgham, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-920-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar Administration

No: 50891-90/RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Jan, Advocate**  
.....for information and necessary action.

  
Registrar Administration



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 2941 of 2025/RG/LP

Dated: 11 /09/2025

It is hereby notified that vide High Court Order Dated 03.09.2025

**Mr. Zulfqar Ahmed**  
**S/O Mohd Azam**  
**R/O Malika Saiklu Tehsil Mandi, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-923-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*1 ammi*  
*05-09-2025*  
**(Mohammad Yasin Beigh)**  
**Registrar Administration**

No: 50899-907 /RG/LP Dated: 11 /09/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zulfqar Ahmed, Advocate**  
.....for information and necessary action.

*1 ammi*  
*05-09-25*  
**Registrar Administration**